

I.L.O. Projects on Employment

4272. SHRI S. M. KRISHNA : Will the Minister of LABOUR be pleased to state :

(a) whether the International Labour Organisation has set forth the findings of 'interventions at the grass roots level in the form of 'projects' in India to mobilise the poor and the jobless for 'recognising and seizing the opportunities around them' ; and

(b) if so, the manner in which Government have considered or proposed to consider these findings and create more employment in the agricultural and industrial sectors ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) : (a) & (b) : The International Labour Organisation has sponsored three projects to raise the income levels of the rural poor. Two of these projects are being implemented in West Bengal and the third in Rajasthan. In February, 1980, the I.L.O. and the U.N.D.P. Organised in collaboration with the National Labour Institute, an international seminar in Delhi on 'Employment creating Research and Interventions'. This seminar focussed attention on the nature of research and interventions necessary to generate employment for the rural poor.

Compensation to Employees of J.B. Plastics, Delhi

4273. SHRI BHEEKHABHAI : Will the Minister of Labour be pleased to state :

(a) the number of employees who met with accident while working in J.B. Plastics, G-47, Lawrence Road, Delhi in January, 1980 ;

(b) the amount of compensation given to each employee ;

(c) whether there are cases where such employees were not taken back in service due to their becoming disabled while working in this factory ;

(d) whether any compensation has been given by Employees State Insurance Corporation or it is entirely upto the owner to give compensation ; and

(e) the steps taken or proposed to be taken to protect the interests of such workers ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) (a) & (b) : The factory has been provisionally covered under the Employees, State Insurance Act, 1948 from 28th January 1980. No employee met with an accident in January 1980. The only employment injury reported so far relates to 19th March 1980 and the concerned employee has been paid Rs. 1093.75 as Temporary Disablement Benefit.

(c) No such case has come to the notice of the E.S.I. Corporation.

(d) & (e) : The ESI Corporation pays compensation in all cases of employment injury resulting in disablement or death, subject to the employee being covered under the Employees State Insurance Act, 1948. In case of complaints, the matter is enquired into and necessary action taken.

Consumer Price Index for Delhi Industrial Workers.

4274. PROF. MADHU DANDAVATE : Will the Minister of LABOUR be pleased to state :

(a) whether the statistics compiled by the Labour Bureau of the Central Government have shown a 11 point increase in the consumer price index for Delhi Industrial Workers from June to July, 1980 ; and

(b) if so, the reasons for such a steep rise ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) (a) Yes, Sir.

(b) The increase was mainly due to rise in the prices of gram, vegetables and fruits and Gur falling in the Food Group and Tailoring Charges in the Miscellaneous Group.

Central Subsidy Recommended by TIDCO and SIPCOT to firms

4275 SHRI N. DENNIS : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the firm : in (1) private sector and (2) Joint Sector to which (1) TIDCO and (2) SIPCOT have recommended Central subsidy during the last three financial years ;

(b) the details of the Central subsidy provided to these firms ; and

(c) the financial stability of these firms now ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY SHRI CHARANJIT CHANANA

(a) & (b) : The information is below:

	1977-78		1978-79		1979-80	
	No. of units	Amount (Rs. in lakhs)	No. of units	Amount (Rs. in Lakhs)	No. of units	Amount (Rs. in lakhs)
I. Private Sector . . .	(40)	224.59	(43)	255.68	(50)	328.39
II. Joint Sector . . .	(1)	12.22	—	—	(1)	4.05
III. Public Sector . . .	(1)	15.00	(2)	15.71	—	—
IV. Co-operative Society	(2)	23.12	(1)	12.65	(1)	1.28

(a) Working results satisfactory.

Proposal to Enact a law on Destruction of Property

4276. SHRI K. MALLANNA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to enact a law to make destruction of property a cognizable offence ; and

(b) if so, the details regarding the policy of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATA SUBBAIAH) : (a) & (b) : The matter is under the consideration of the Government.

Applications for issue of Licences

4277. SHRI AMARSINH RATHAWA : Will the Minister of INDUSTRY be pleased to state :

(a) the number of applications for issuing licences under MRTP Act pending as on 31st December, 1979 ;

(b) the number of applications received during the current year ;

(c) the number of licences and letters of intent granted during the current year ; and

(d) the details of the applications rejected during the current year and on what grounds ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY SHRI CHARANJIT CHANANA) ; (a), Licence applications received from the companies registered under the MRTP Act, 1969 were pending consideration.

(b) From 1-1-1980 to 30-11-1980, 222 Industrial Licence applications were received from such companies.

(c) Of the above, 62 applications were approved and Letters of Intent issued upto 30-11-1980.

(d) 104 Industrial Licence applications were rejected during 1-1-1980 to 30-11-1980. The rejections were generally on the following grounds:—

(i) The party did not make the corresponding application under the MRTP Act.

(ii) The location proposed by the party was, contrary to the present locational policy of the Government.

(iii) No scope for further creation of capacity for the item proposed to be manufactured by the party.

(iv) The proposal was not found in accordance with the existing industrial policy with regard to MRTP companies.

Compensation for house sites taken over by BSF in Mizoram District

4278. DR. R. ROTHUAMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that the house sites and compounds of about 40 families of Zotlan Lunglei within Lunglei District of Mizoram have been taken over by the present BSF of which 12 families have been deliberately left out in the matter of payment of compensation leading to communal tension in the local area ;